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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.261/96.

Dt. of Decision : 18-11-97.

R. Narsa Goud

.. Applicant.

Vs

1. The Sr. Superintendent of Post Offices, Nizamabad Division, Nizamabad District.
2. The Sub-Divisional Inspector of Post Offices, Kama Reddy, Nizamabad District.

.. Respondents.

Counsel for the applicant : Mr.K.Venkateswara Rao

Counsel for the respondents : Mr.V.Rajeswara Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR & MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

None for the applicant. Heard Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. The applicant was appointed as EDBPM, Talamadla ^{vide} was issued memo No.B3/Talamadla dated 20-4-94 (Annexure-II). A notice was served on him for terminating the service ^{on the} ~~of~~ expiry of a period of one month from the date of issue of this notice vide order No.Nil dt. Nil (Annexure-III). Against this termination order the applicant has filed this OA challenging the same and praying ~~for~~ ^{said} to set aside the ~~order~~ notice and also ^{to} continue him in the service as EDBPM.

The operation of the impugned notice at Annexure-A-3 was stayed until further orders.

4. No reply has been filed in this OA. When this OA was taken up for hearing today, The learned counsel for the respondents produced the order ^{bearing} of memo No.S^T/LC-5/96 dt. 24-5-96, wherein the case of the applicant was reviewed and the notice of termination was served on him on 31-1-96 was set aside and the applicant was allowed to continue as EDBPM of that post office.

5. In view of the above order, the learned counsel for the respondents submit that the OA has become infructuous.

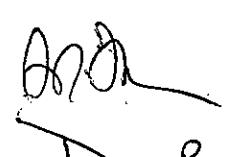
6. In the result the OA is dismissed as infructuous.
No costs.


(B.S.JAI PARAMESHWAR)
MEMBER(JUDL.)


(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 18th Nov. 1997.
(Dictated in the Open Court)

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OA.261/96

Copy to:-

1. The Senior Superintendent of Post Offices, Nizamabad Division, Nizamabad District.
2. The Sub-Divisional Inspector of Post Offices, Kama Reddy, Nizamabad
3. One copy to Mr. K. Venkateswara Rao, Advocate, CAT., Hyd.
4. One copy to Mr. V. Rajeswara Rao, Addl. CGSC., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate.

SRR

6/11/97

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COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.DAI PARAMESHWAR :
M (J)

Dated:

18/11/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

O.A.NO. ⁱⁿ 261 /96

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

